Hitavada, Nagpur, 01/11/2025
Page No: 1, Size: 15.98cm × 21.96cm

Station Masters approach NHRC: Notices to CRB, CLC to probe violation of human rights

- Case pertains to Central Railway's Nagpur Division where Station Masters' duty roster is being compromised, risking safety of train operations

Staff Reporter

IN A first of its kind case, National Human Rights Commission (NHRC) issued notices to Chairman Railway Board and Chief Labour Commissioner, New Delhi, on petition filed by retired railway employees, claiming exploitation and violation of human rights of Station Masters.

The case pertains to Central Railway's Nagpur Division and retired employee Virendra Kumar Paliwal who, in his case with NHRC, alleged that railway officers are indulging in unfair labour practices. Apart from him, Ashok Katare, Traffic Inspector (retd), is co-petitioner, and they have listed 13 violations on part of division officials.

The Bench of NHRC, presided over by Priyank Kanoongo, took cognisance u/s 12 of the Protection of Human Rights Act, 1993, in the matter. The Registry issued notices with directions to get the allegations made in the complaint

Contd on page 2

Station Masters approach NHRC...

and to submit an Action Taken Report within four weeks. The Board in turn sent of a letter to Central Railway authorities seeking data to file the reply. Divisional Railway Manager (DRM) has been asked to furnish data and submit the reply for filing with NHRC.

The two complainants claimed that officials in the Nagpur Division of Central Railway, have engaged in systematic exploitation of rights of Station Masters. They highlighted how Station Masters are forced to work overtime and then denied the due allowances. As per rules, the shift should be of 8 hours but Station Master are being forced to work for 12 hours, a violation of HOER.

Further, their duty roster violates the critical safety duties as Station Masters are subjected to excessive working hours. For instance, post duty the next call book is to be served only after 12 hours, ensuring fair rest. But in Nagpur Division, Station Masters are being called on duty within seven-and-a-half hours, which Paliwal claimed is violations of Railway Board HOER.

Station Masters, one of the critical post in railway safety, are being forced to work without adequate rest, which the two petitioners claim violates employment regulations. Many a time, the Station Masters are forced to perform consecutive night duties which are detrimental to their health. Rules states that Station Masters must not be drafted for duty for three nights in week, in Nagpur Division however they are booked at stretch for seven days straight.

Also, there is discrimination in postings plus those who raise voice see their record being allegedly fabricated, further the performance evaluations is not as per the norms. These practices violate constitutional rights and labour laws, leading to deteriorating health among employees and increased safety risks in railway operations. The complainant urged the authorities to investigate, stop these unfair practices, ensure proper compensation, and uphold the rights and dignity of Station Masters.

Political & Business Daily, Bhubaneshwar, 01/11/2025
Page No: 7, Size: 15.29cm × 54.90cm

NHRC asks Railways to conduct inquiry on 'exploitation' of station masters

NEW DELHI, OCT 31

TAKING note of a retired Railway employee's complaint, the NHRC has directed the Railway Board to conduct an inquiry into the allegations of systematic exploitation and unfair labour practices against station masters -- particularly in the Central Zone.

The human rights body has issued notices to the chairman of Railway Board and the Chief Labour Commissioner October 27 and asked them to submit an action taken repot within four weeks.

In his complaint to the Commission, retired station master Virendra Kumar Paliwal alleged that station masters are forced to work unpaid overtime for critical safety duties, subjected to excessive work hours without adequate rest and forced to perform consecutive night duties.

"The allegations made in the complaint prima facie seem to be violations of the human rights of the victims," the National Human Rights Commission (NHRC) said in an order.

It added that these practices "violate constitutional rights and labour laws", leading to deteriorating health among employees and increased safety risks in railway operations.

"The complainant has urged the authorities to investigate and stop these unfair practices, ensure proper compensation, and uphold the rights and dignity of station masters," the Commission said.

The NHRC, along with its order, has also attached a copy of Paliwal's complaint which alleged unfair practices that pose a serious threat to passengers' safety.

Daily Excelsior

NHRC asks Railways to conduct inquiry on `exploitation' of station masters

https://www.dailyexcelsior.com/nhrc-asks-railways-to-conduct-inquiry-on-exploitation-of-station-masters/

By Daily Excelsior - October 31, 2025

NEW DELHI, Oct 31: Taking note of a retired Railway employee's complaint, the NHRC has directed the Railway Board to conduct an inquiry into the allegations of systematic exploitation and unfair labour practices against station masters — particularly in the Central Zone. The human rights body has issued notices to the chairman of Railway Board and the Chief Labour Commissioner October 27 and asked them to submit an action taken repot within four weeks. In his complaint to the Commission, retired station master Virendra Kumar Paliwal alleged that station masters are forced to work unpaid overtime for critical safety duties, subjected to excessive work hours without adequate rest and forced to perform consecutive night duties.
"The allegations made in the complaint prima facie seem to be violations of the human rights of the victims," the National Human Rights Commission (NHRC) said in an order. It added that these practices "violate constitutional rights and labour laws", leading to deteriorating health among employees and increased safety risks in railway operations. "The complainant has urged the authorities to investigate and stop these unfair practices, ensure proper compensation, and uphold the rights and dignity of station masters," the Commission said. The NHRC, along with its order, has also attached a copy of Paliwal's complaint which alleged unfair practices that pose a serious threat to passengers' safety. Paliwal has contended that station masters are subjected to eight unfair labour practices such as forced unpaid labour, violation of 'Hours of Employment Regulations (HOER) 2005', seven consecutive night duties and discrimination in allowances and postings. He added that the rosters are fabricated, there are unauthorized annual performance reports (APAR) writing and career obstruction, non-availability of updated rule books, and illegal diversion of sanctioned posts.
The retired employee also stated that the indifference and inaction of local labour authorities, particularly in conducting timely and regular inspections, have further worsened the situation.
"Consequently, the mental and physical health of Station Master employees is deteriorating, and this alarming state of affairs has also created a serious risk to the safety and smooth functioning of railway operations," Paliwal said.
He added, "Due to fear of reprisal from higher authorities, these employees are unable to present their grievances before the appropriate forums."
Making a special reference to Nagpur Division (Central Railway), Paliwal claimed that the directives, rules, and labour laws issued by the Government of India and the Ministry of Railways are being blatantly violated by certain officials.
"As a result of such arbitrary practices, Station Master employees are being subjected to continuous exploitation," he alleged. (PTI)

PTI

NHRC asks Railways to conduct inquiry on `exploitation' of station masters

https://www.ptinews.com/story/national/nhrc-asks-railways-to-conduct-inquiry-on-exploitation-of-station-masters/3053854

By Jeevan Prakash Sharma

NEW DELHI: (Oct 31) Taking note of a retired Railway employee's complaint, the NHRC has directed the Railway Board to conduct an inquiry into the allegations of systematic exploitation and unfair labour practices against station masters -- particularly in the Central Zone.

The human rights body has issued notices to the chairman of Railway Board and the Chief Labour Commissioner October 27 and asked them to submit an action taken repot within four weeks.

In his complaint to the Commission, retired station master Virendra Kumar Paliwal

DEVDISCOURSE, Online, 1.11.2025
Page No. 0, Size:(0)cms X (0)cms.

Devdiscourse

Whistleblower Exposes Railway Board's Labor Violations in Central Zone

The NHRC has ordered an inquiry into allegations by retired station master Virendra Kumar Paliwal, accusing the Railway Board of systematic exploitation and unfair practices against station masters in the Central Zone. The complaint highlights violations of human rights, labour laws, and risks to railway safety.

https://www.devdiscourse.com/article/law-order/3680462-reviving-the-arsenal-trumps-call-spurs-defense-industry-windfall

Devdiscourse News Desk | New Delhi | Updated: 31-10-2025 17:06 IST | Created: 31-10-2025 17:06 IST

The National Human Rights Commission (NHRC) has taken action on a complaint by a retired Railway employee, prompting an investigation into claims of systematic exploitation and unfair labor practices against station masters, particularly in the Central Zone.

Retired station master Virendra Kumar Paliwal's complaint highlights severe allegations including unpaid overtime, excessive work hours, and violations of constitutional rights and labor laws. The NHRC has demanded the Railway Board and the Chief Labour Commissioner to submit a report on the actions taken within four weeks.

Paliwal asserts these practices endanger the safety and health of employees and railway operations, citing concerns like fabricated rosters, unauthorized reports, and violation of employment regulations. He urged authorities to address these issues and uphold the rights and dignity of station masters.

(With inputs from agencies.)

NEWS DRUM, Online, 1.11.2025
Page No. 0, Size:(0)cms X (0)cms.

News Drum

NHRC asks Railways to conduct inquiry on `exploitation' of station masters

https://www.newsdrum.in/national/nhrc-asks-railways-to-conduct-inquiry-on-exploitation-of-station-masters-10610707

NewsDrum Desk, 31 Oct 2025 17:05 IST

New Delhi, Oct 31 (PTI) Taking note of a retired Railway employee's complaint, the NHRC has directed the Railway Board to conduct an inquiry into the allegations of systematic exploitation and unfair labour practices against station masters -- particularly in the Central Zone.

The human rights body has issued notices to the chairman of Railway Board and the Chief Labour Commissioner October 27 and asked them to submit an action taken repot within four weeks.

In his complaint to the Commission, retired station master Virendra Kumar Paliwal alleged that station masters are forced to work unpaid overtime for critical safety duties, subjected to excessive work hours without adequate rest and forced to perform consecutive night duties.

“The allegations made in the complaint prima facie seem to be violations of the human rights of the victims," the National Human Rights Commission (NHRC) said in an order.

It added that these practices "violate constitutional rights and labour laws", leading to deteriorating health among employees and increased safety risks in railway operations.

"The complainant has urged the authorities to investigate and stop these unfair practices, ensure proper compensation, and uphold the rights and dignity of station masters,” the Commission said.

The NHRC, along with its order, has also attached a copy of Paliwal’s complaint which alleged unfair practices that pose a serious threat to passengers’ safety.

Paliwal has contended that station masters are subjected to eight unfair labour practices such as forced unpaid labour, violation of 'Hours of Employment Regulations (HOER) 2005', seven consecutive night duties and discrimination in allowances and postings.

He added that the rosters are fabricated, there are unauthorized annual performance reports (APAR) writing and career obstruction, non-availability of updated rule books, and illegal diversion of sanctioned posts.

The retired employee also stated that the indifference and inaction of local labour authorities, particularly in conducting timely and regular inspections, have further worsened the situation.

“Consequently, the mental and physical health of Station Master employees is deteriorating, and this alarming state of affairs has also created a serious risk to the safety and smooth functioning of railway operations,” Paliwal said.

He added, “Due to fear of reprisal from higher authorities, these employees are unable to present their grievances before the appropriate forums.” Making a special reference to Nagpur Division (Central Railway), Paliwal claimed that the directives, rules, and labour laws issued by the Government of India and the Ministry of Railways are being blatantly violated by certain officials.

“As a result of such arbitrary practices, Station Master employees are being subjected to continuous exploitation,” he alleged. PTI JP NB

Amar Ujala

Updates: चित्तूर मेयर दंपती हत्या के 5 दोषियों को फांसी; श्रम शोषण की शिकायत पर NHRC ने रेलवे से रिपोर्ट मांगी

https://www.amarujala.com/india-news/news-updates-1st-nov-north-east-west-south-india-elections-2025-politics-crime-national-news-in-hindi-2025-11-01?pageId=2

न्यूज डेस्क, अमर उजाला। Published by: ज्योति भास्कर Updated Sat, 01 Nov 2025 07:15 AM IST

आंध्र प्रदेश के चित्तूर में एक सत्र न्यायालय ने एक दशक पहले चित्तूर की मेयर कटारी अनुराधा और उनके पति कटारी मोहन की हत्या के मामले में पांच दोषियों को मौत की सजा सुनाई है। न्यायाधीश एन श्रीनिवास राव ने जुर्म को दुर्लभतम श्रेणी का बताया। एक पुलिस अधिकारी ने बताया कि कोर्ट ने शुक्रवार को हत्याकांड के दोषी चंद्रशेखर, जी एस वेंकटचलपति, जयप्रकाश रेड्डी, मंजूनाथ और वेंकटेश को मृत्यु दंड दिया। यह सशस्त्र हमला नवंबर 2015 में चित्तूर नगर निगम कार्यालय के अंदर हुआ था। चंद्रशेखर मामले का मुख्य आरोपी था। वह बुर्का पहनकर निगम कार्यालय में घुसा था और दंपती पर चाकू से हमला किया और फिर गोली मारकर कटारी अनुराधा की हत्या कर दी थी। पुलिस ने कहा था कि वारदात को पारिवारिक विवाद में अंजाम दिया गया था। फैसले से पहले पुलिस ने खास सुरक्षा इंतजाम किए थे। उन्होंने सिर्फ कोर्ट के स्टाफ को ही अंदर आने दिया और सार्वजनिक समारोह, रैलियों या अन्य किसी भी तरह के समारोह पर रोक लगा दी थी।

स्टेशन मास्टरों के श्रम शोषण की शिकायत पर NHRC ने चार सप्ताह में रिपोर्ट मांगी
राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने स्टेशन मास्टरों के श्रम शोषण और अनुचित श्रम प्रथाओं की शिकायत पर रेलवे बोर्ड को जांच करने का निर्देश दिया है। आयोग ने रेलवे बोर्ड के अध्यक्ष और मुख्य श्रम आयुक्त को नोटिस जारी कर चार सप्ताह के भीतर कार्रवाई रिपोर्ट देने को कहा है। यह मामला सेवानिवृत्त स्टेशन मास्टर वीरेंद्र कुमार पालीवाल की शिकायत के बाद प्रकाश में आया है। पालीवाल ने आरोप लगाया है कि स्टेशन मास्टर्स को बिना भुगतान के अतिरिक्त समय तक काम करने के लिए मजबूर किया जाता है, लगातार रात्रि ड्यूटी करनी पड़ती है और पर्याप्त विश्राम नहीं मिलता। उन्होंने कहा कि ये हालात कर्मचारियों के स्वास्थ्य को नुकसान पहुंचा रहे हैं और रेलवे संचालन की सुरक्षा को खतरे में डाल रहे हैं। आयोग ने कहा कि शिकायत में लगाए गए आरोप प्रथम दृष्टया मानवाधिकार और श्रम कानूनों के उल्लंघन का संकेत देते हैं। शिकायत में बताया गया है कि स्टेशन मास्टर्स को आठ प्रकार की अनुचित श्रम प्रथाओं का सामना करना पड़ता है, जिनमें 'आवर्स ऑफ एम्प्लॉयमेंट रेगुलेशंस, 2005' का उल्लंघन, भेदभावपूर्ण भत्ते, फर्जी रोस्टर, अनुचित एपीएआर लेखन और स्वीकृत पदों का अवैध उपयोग शामिल है। पालीवाल ने विशेष रूप से नागपुर मंडल (मध्य रेलवे) का उल्लेख करते हुए कहा कि रेलवे के कुछ अधिकारी भारत सरकार और रेलवे मंत्रालय द्वारा जारी श्रम कानूनों और निर्देशों की खुलेआम अवहेलना कर रहे हैं, जिससे स्टेशन मास्टर्स का निरंतर शोषण हो रहा है।

मेजर जनरल भारत मेहतानी बने एनसीसी के अतिरिक्त महानिदेशक

एनसीसी पंजाब, हरियाणा, हिमाचल प्रदेश और चंडीगढ़ के एडिशनल डायरेक्टर जनरल, मेजर जनरल जगदीप सिंह सेवानिवृत्त हो गए हैं। इस दौरान उन्होंने अपना कार्यभार नए मेजर जनरल भारत मेहतानी को सौंप दिया है। मेजर जनरल चीमा, नेशनल डिफेंस एकेडमी, खड़कवासला के स्टूडेंट रहे हैं। शानदार मिलिट्री कॅरिअर में उन्होंने बांग्लादेश में भारतीय हाई कमीशन में डिफेंस अटैची के तौर पर काम किया।

बिहार की गोगाबिल झील को रामसर साइट का दर्जा

बिहार के कटिहार में स्थित गोगाबिल झील को अंतरराष्ट्रीय आर्द्रभूमि (रामसर साइट) का दर्जा मिल गया है। यह एलान राष्ट्रीय एकता दिवस पर किया गया। गोगाबिल झील 86.63 हेक्टेयर में विस्तारित है और यहां करीब 20 हजार जल पक्षी हैं। इसका संरक्षण स्थानीय समुदायों के जरिये किया जाता है। गोगाबिल झील को यह पहचान मिलने के साथ, देश में रामसर साइटों की कुल संख्या बढ़कर 94 हो गई है। पर्यावरण मंत्री भूपेंद्र यादव ने बताया कि पिछले 11 वर्षों में 67 साइटें जुड़ी हैं, जो 13,60,805 हेक्टेयर क्षेत्र को कवर करती हैं।

कार्ति चिदंबरम की संपत्ति अटैच करने का ईडी का फैसला बरकरार

पीएमएलए अपीलीय न्यायाधिकरण ने आईएनएक्स मनी लॉन्ड्रिंग केस की जांच में कांग्रेस सांसद कार्ति चिदंबरम के खिलाफ प्रवर्तन निदेशालय (ईडी) के 2018 में जारी 22 करोड़ की संपत्ति अटैचमेंट के अंतरिम आदेश को बरकरार रखा है। इन संपत्तियों में दिल्ली के जोरबाग इलाके में फ्लैट का कुछ हिस्सा और चेन्नई की बैंक में जमा राशि शामिल हैं। कांग्रेस नेता और पूर्व मंत्री पी चिदंबरम के बेटे कार्ति (53) ने 2019 में धनशोधन रोकथाम अधिनियम (पीएमएलए) के अपीलीय न्यायाधिकरण में अपील दायर की थी। उन्होंने अटैचमेंट ऑर्डर को रद्द करने की मांग की थी।

IBC24

एनएचआरसी ने रेलवे से स्टेशन मास्टरों के "शोषण" की जांच करने को कहा

https://www.ibc24.in/country/nhrc-asks-railways-to-probe-exploitation-of-station-masters-3317385.html

Bhasha

Modified Date: October 31, 2025 / 08:47 pm IST

Published Date: October 31, 2025 8:47 pm IST

नयी दिल्ली, 31 अक्टूबर (भाषा) एक सेवानिवृत्त रेलवे कर्मचारी की शिकायत पर संज्ञान लेते हुए राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने रेलवे बोर्ड को विशेष रूप से मध्य जोन में स्टेशन मास्टरों के व्यवस्थागत शोषण और अनुचित श्रम प्रथाओं के आरोपों की जांच करने का निर्देश दिया है।

आयोग ने 27 अक्टूबर को रेलवे बोर्ड के अध्यक्ष और मुख्य श्रम आयुक्त को नोटिस जारी कर चार सप्ताह के भीतर अब तक की गई कार्रवाई की रिपोर्ट प्रस्तुत करने को कहा है।

आयोग को दी गई शिकायत में सेवानिवृत्त स्टेशन मास्टर वीरेंद्र कुमार पालीवाल ने आरोप लगाया कि स्टेशन मास्टरों को बिना अतिरिक्त भुगतान किए अधिक समय तक काम करने को मजबूर किया जाता है, उन्हें पर्याप्त विश्राम दिए बिना लंबे समय तक ड्यूटी करनी पड़ती है, और उन्हें लगातार रात की ड्यूटी करने के लिए बाध्य किया जाता है।

मानवाधिकार आयोग ने अपने आदेश में कहा, "शिकायत में लगाए गए आरोप प्रथम दृष्टया पीड़ितों के मानवाधिकारों का उल्लंघन प्रतीत होते हैं।"

आयोग ने कहा कि ये चलन संवैधानिक अधिकारों और श्रम कानूनों का उल्लंघन हैं, जिससे कर्मचारियों का स्वास्थ्य प्रभावित होता है और रेलवे परिचालन में सुरक्षा जोखिम बढ़ता है।

आदेश में यह भी कहा गया, "शिकायतकर्ता ने अधिकारियों से इन अनुचित प्रथाओं की जांच करने, उन्हें रोकने, उचित भुगतान सुनिश्चित करने और स्टेशन मास्टरों के अधिकार व सम्मान को बनाए रखने का आग्रह किया है।"

एनएचआरसी ने अपने आदेश के साथ पालीवाल की शिकायत की एक प्रति भी संलग्न की, जिसमें ऐसे अनुचित चलन का उल्लेख किया गया है जो यात्रियों की सुरक्षा के लिए गंभीर खतरा पैदा करते हैं।

पालीवाल ने कहा कि स्टेशन मास्टरों को आठ तरह की अनुचित श्रम प्रथाओं का सामना करना पड़ रहा है, जिनमें बिना वेतन के काम करवाना, 'रेल सेवक कार्य घंटे एवं विश्राम अवधि नियम-2005' का उल्लंघन, लगातार सात रात की ड्यूटी, भत्तों और पदस्थापन में भेदभाव शामिल हैं।

उन्होंने यह भी आरोप लगाया कि 'ड्यूटी रोस्टर' में हेराफेरी की जाती है, वार्षिक गोपनीय रिपोर्ट (एपीएआर) अनधिकृत रूप से लिखी जाती है, करियर में बाधाएं डाली जाती हैं, नियम पुस्तिकाओं के अद्यतन संस्करण उपलब्ध नहीं कराए जाते, और स्वीकृत पदों का अवैध रूप से अन्य कार्यों में उपयोग किया जाता है।

पालीवाल ने कहा कि स्थानीय श्रम अधिकारियों की उदासीनता और निष्क्रियता, विशेषकर नियमित निरीक्षण नहीं करने के कारण, स्थिति और भी गंभीर हो गई है।

नागपुर मंडल (मध्य रेलवे) का उल्लेख करते हुए, उन्होंने दावा किया कि भारत सरकार और रेल मंत्रालय द्वारा जारी नियमों, निर्देशों और श्रम कानूनों का कुछ अधिकारियों द्वारा खुलेआम उल्लंघन किया जा रहा है।

उन्होंने कहा, “ऐसे मनमाने रवैये के परिणामस्वरूप स्टेशन मास्टर लगातार शोषण का शिकार हो रहे हैं।”

भाषा खारी अविनाश

अविनाश

PRINT, Online, 1.11.2025
Page No. 0, Size:(0)cms X (0)cms.

The Print

एनएचआरसी ने रेलवे से स्टेशन मास्टरों के "शोषण" की जांच करने को कहा

https://hindi.theprint.in/india/nhrc-asks-railways-to-probe-exploitation-of-station-masters/888583/

भाषा

31 October, 2025

नयी दिल्ली, 31 अक्टूबर (भाषा) एक सेवानिवृत्त रेलवे कर्मचारी की शिकायत पर संज्ञान लेते हुए राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने रेलवे बोर्ड को विशेष रूप से मध्य जोन में स्टेशन मास्टरों के व्यवस्थागत शोषण और अनुचित श्रम प्रथाओं के आरोपों की जांच करने का निर्देश दिया है।

आयोग ने 27 अक्टूबर को रेलवे बोर्ड के अध्यक्ष और मुख्य श्रम आयुक्त को नोटिस जारी कर चार सप्ताह के भीतर अब तक की गई कार्रवाई की रिपोर्ट प्रस्तुत करने को कहा है।

आयोग को दी गई शिकायत में सेवानिवृत्त स्टेशन मास्टर वीरेंद्र कुमार पालीवाल ने आरोप लगाया कि स्टेशन मास्टरों को बिना अतिरिक्त भुगतान किए अधिक समय तक काम करने को मजबूर किया जाता है, उन्हें पर्याप्त विश्राम दिए बिना लंबे समय तक ड्यूटी करनी पड़ती है, और उन्हें लगातार रात की ड्यूटी करने के लिए बाध्य किया जाता है।

मानवाधिकार आयोग ने अपने आदेश में कहा, "शिकायत में लगाए गए आरोप प्रथम दृष्टया पीड़ितों के मानवाधिकारों का उल्लंघन प्रतीत होते हैं।"

आयोग ने कहा कि ये चलन संवैधानिक अधिकारों और श्रम कानूनों का उल्लंघन हैं, जिससे कर्मचारियों का स्वास्थ्य प्रभावित होता है और रेलवे परिचालन में सुरक्षा जोखिम बढ़ता है।

आदेश में यह भी कहा गया, "शिकायतकर्ता ने अधिकारियों से इन अनुचित प्रथाओं की जांच करने, उन्हें रोकने, उचित भुगतान सुनिश्चित करने और स्टेशन मास्टरों के अधिकार व सम्मान को बनाए रखने का आग्रह किया है।"

एनएचआरसी ने अपने आदेश के साथ पालीवाल की शिकायत की एक प्रति भी संलग्न की, जिसमें ऐसे अनुचित चलन का उल्लेख किया गया है जो यात्रियों की सुरक्षा के लिए गंभीर खतरा पैदा करते हैं।

पालीवाल ने कहा कि स्टेशन मास्टरों को आठ तरह की अनुचित श्रम प्रथाओं का सामना करना पड़ रहा है, जिनमें बिना वेतन के काम करवाना, 'रेल सेवक कार्य घंटे एवं विश्राम अवधि नियम-2005' का उल्लंघन, लगातार सात रात की ड्यूटी, भत्तों और पदस्थापन में भेदभाव शामिल हैं।

उन्होंने यह भी आरोप लगाया कि 'ड्यूटी रोस्टर' में हेराफेरी की जाती है, वार्षिक गोपनीय रिपोर्ट (एपीएआर) अनधिकृत रूप से लिखी जाती है, करियर में बाधाएं डाली जाती हैं, नियम पुस्तिकाओं के अद्यतन संस्करण उपलब्ध नहीं कराए जाते, और स्वीकृत पदों का अवैध रूप से अन्य कार्यों में उपयोग किया जाता है।

पालीवाल ने कहा कि स्थानीय श्रम अधिकारियों की उदासीनता और निष्क्रियता, विशेषकर नियमित निरीक्षण नहीं करने के कारण, स्थिति और भी गंभीर हो गई है।

नागपुर मंडल (मध्य रेलवे) का उल्लेख करते हुए, उन्होंने दावा किया कि भारत सरकार और रेल मंत्रालय द्वारा जारी नियमों, निर्देशों और श्रम कानूनों का कुछ अधिकारियों द्वारा खुलेआम उल्लंघन किया जा रहा है।

उन्होंने कहा, “ऐसे मनमाने रवैये के परिणामस्वरूप स्टेशन मास्टर लगातार शोषण का शिकार हो रहे हैं।”

भाषा खारी अविनाश

अविनाश

यह खबर ‘भाषा’ न्यूज़ एजेंसी से ‘ऑटो-फीड’ द्वारा ली गई है. इसके कंटेंट के लिए दिप्रिंट जिम्मेदार नहीं है.

Orissa Post

NHRC directs Odisha authorities to expedite compensation for rape victim

https://www.orissapost.com/nhrc-directs-odisha-authorities-to-expedite-compensation-for-rape-victim/

UNI | Updated: October 31st, 2025, 15:43 IST in State

Kendrapara: National Human Rights Commission (NHRC) has directed the Odisha State Legal Services Authority (OSLSA) to expedite payment of compensation to a rape victim under the Victim Compensation Scheme.

The order followed a petition filed by Kendrapara-based human rights defender Sagar Jena. The NHRC has sought a compliance report within four weeks and instructed OSLSA to take all necessary steps to ensure timely payment to the victim.

Additionally, the Kendrapara superintendent of police (SP) was directed to oversee the process and submit proof of payment to the Commission within four weeks. OSLSA was also asked to provide any additional or complete reports as required by December 5, 2025.

According to the petitioner, the victim, a female bus conductor, was allegedly raped at a bus stand under Mahakalapada police limits by the accused who worked as a supervisor at the bus terminal. The case was reviewed by the Commission during its camp court in Bhubaneswar July 21, 2025. The SP of Kendrapara, who was present at the hearing, confirmed that a criminal case had been registered and the accused had been arrested.

Regarding compensation, the SP stated that he had requested the secretary of the District Legal Services Authority (DLSA), Kendrapara, to initiate payment under the Victim Compensation Scheme.

The NHRC directed the secretary to ensure that payment is made within three weeks if the request has been received, and the SP was instructed to submit proof of payment within four weeks.

The NHRC expressed regret that no report had yet been received from the concerned authorities regarding the compensation. The Commission emphasized that DLSA, Kendrapara, must not delay the victim's compensation without a valid reason, noting that entitlement to interim or full compensation will be determined by the court during trial.

UNI

Bhaskar English

No mention of `encounter' in Indian Law:How Mumbai police shot dead hostage man Rohit Arya? And what Indian law says?

https://www.bhaskarenglish.in/originals/news/no-mention-of-encounter-in-indian-law-136303399.html

2 hours ago | Author: Kartikay Chaturvedi

In a dramatic turn of events, Rohit Arya, the man who held 17 children hostage in an acting studio in Mumbai, was shot dead by Mumbai police on 30 October after hostage negotiations failed.

The incident has revived public discussion around the term "encounter", a word widely used in popular discourse but absent from Indian law. This raises key questions: how did the Mumbai Police conduct the operation, what exactly are police encounters, and what really happened inside the acting studio that day? More importantly, what does Indian law say about such incidents? Let's break it down in today's Explained.

What do we mean by a "police encounter"?

India has no specific law that directly authorises or defines police encounters. However, certain legal provisions indirectly address situations where the use of force, including lethal force, may be justified:

Sections 34 to 44 of the Bharatiya Nyaya Sanhita (BNS), 2023 outline how arrests are to be made and describe situations, such as self-defence during grave crimes like murder, rape, or acid attacks, where causing death may not attract legal liability.

Section 43(3) of the Bharatiya Nagarik Suraksha Sanhita (BNSS), 2023 empowers police officers to use force, even resulting in death, when arresting an accused charged with an offence punishable by death or life imprisonment, provided lesser means are inadequate.

Section 4 of the Armed Forces (Special Powers) Act (AFSPA) grants special powers to armed forces in disturbed areas, allowing them to take necessary action, including opening fire, when required to maintain law and order.

When does the need for an encounter arise during police action?

Law and order: Apart from self defence, in rare and extreme situations, police may resort to force, even lethal force, when it becomes urgently necessary to protect public safety and maintain peace. This typically happens during life-threatening confrontations, such as gunfights with terrorists or hardened criminals, where the danger to civilians and officers is immediate and unavoidable.

What Is a Fake Encounter?

A fake encounter refers to the extra-judicial killing of individuals labelled as criminals by law enforcement agencies, often while they are in custody or under investigation. Such

killings occur without following the due process of law, making them a serious violation of human rights.

In recent years, the rise in alleged fake encounters has sparked concern over the erosion of fundamental and constitutional rights, as victims are denied a fair trial and legal protection guaranteed under the law. How was Rohit Arya encountered while he was holding children hostage?

Rohit Arya held 17 children and two adults hostage inside a Mumbai acting studio, claiming to conduct auditions.

He barricaded the studio, installed motion sensors, and warned police to stay away.

During negotiations, Arya threatened to set the place on fire and displayed an air gun.

As talks failed and the hostages’ safety was at risk, Mumbai Police’s Quick Response Team and Fire Brigade executed a rescue plan.

Officers entered through a rear bathroom window, cutting a grill Arya hadn’t secured.

According to police reports, Arya opened fire as police approached; officers retaliated in self-defence, hitting him in the chest.

He was taken to hospital but declared dead shortly after.

All 19 hostages were rescued safely.

Police later stated that lethal force was necessary to neutralise the immediate threat to the children and rescuers.

How is accountability ensured after an encounter? In India, “encounter killings” may not be a defined legal term, but once a person dies or is seriously injured in police action, a strict accountability process begins guided by court rulings and human rights protocols.

The National Human Rights Commission (NHRC) mandates that every such case be promptly recorded, investigated, and reported to the Commission to ensure transparency and independent oversight.

The Supreme Court’s 2014 ruling in People’s Union for Civil Liberties vs State of Maharashtra made this framework legally binding through 16 guidelines, which require:

Immediate filing of an FIR, even against police officers if necessary.

A magisterial inquiry under Section 176 of the CrPC (now under BNSS).

An independent investigation by a team not involved in the encounter, such as the CID or another police station.

Notification to the NHRC or State Human Rights Commission.

Surrender of weapons for forensic testing, with no promotions or rewards until clearance.

Though not part of the Bharatiya Nyaya Sanhita (BNS), these directions hold full constitutional authority under Article 141 and are binding on all agencies.

What trauma do hostages, especially children, experience during such operations? Impact of Hostage Situations on Children

1. Psychological and Emotional Trauma

According to PubMed, most children develop acute stress immediately after a hostage crisis, with many later showing signs of PTSD, anxiety or depression. One study found 96% of schoolchildren hostages had stress symptoms, some developing full or partial PTSD within months.

The UN Human Rights Council reports that children often experience shock, fear, guilt for surviving, and constant anxiety about another attack.

PubMed notes that younger children (2–11) show repetitive questioning, separation anxiety, and sleep issues, while adolescents display avoidance and intrusive memories.

As AFHU commentary highlights, forced separation during crises causes “deep emotional wounds,” breaking early bonds and leading to long-term emotional and behavioural issues.

2. Physical, Cognitive and Developmental Effects

Ynet Global reports that child hostages often suffer malnutrition, infections, and physical injuries, worsening psychological distress.

Teachers and parents, cited by PubMed, observe attention deficits, poor school performance, and disruptive behaviour after captivity.

SpringerLink research adds that disrupted routines and fear in early years can hinder trust, emotional regulation, and normal development.

3. Social and Relational Consequences

According to Israel Hayom, many children lose trust in adults and institutions, often seen as the deepest emotional wound.

The UN notes children may withdraw socially, avoid reminders, or struggle to connect with peers.

The UN report further states that families share the trauma, facing exhaustion, guilt, and ongoing fear, which deepens the child’s emotional suffering.

Live Law

`Fraud Unravels All Solemn Transactions': Allahabad High Court Denies Relief To Compassionate Appointee Terminated After 27-Yrs Service

https://www.livelaw.in/amp/high-court/allahabad-high-court/allahabad-high-court-refuses-relief-employee-termination-fraud-compassionate-appointment-case-308394

By - Upasna Agrawal

Update: 2025-10-31 05:00 GMT

Holding that fraud vitiates everything else, the Allahabad High Court has denied any relief to the employee who had worked for 27 years as compassionate appointee, citing grounds of fraud committed by him in obtaining the appointment.

Upholding the order declaring his appointment void ab initio with effect from the date of appointment, i.e., 31.03.1998, Justice Manju Rani Chauhan held,

"fraud nullifies all rights arising from such an appointment, as it renders the act void ab initio, and the petitioner, who obtained the appointment on the basis of fraud, cannot claim any benefits on the ground that he has worked for 27 years."

Observing that true facts regarding succession and father's government job had been concealed for seeking compassionate appointment, the Court held,

"Consequently, a person who conceals vital facts cannot turn around and allege interference with judicial review. The constitutional power of this Court is meant to advance justice, not to perpetuate fraud. Once suppression is established, the only consequence is dismissal of the petition, irrespective of the merits of the case."

Petitioner's father had two wives. Petitioner was the son of the first wife and the complainant was the daughter of the second wife. Upon death of the second wife of the petitioner's father, petitioner applied for compassionate appointment as Assistant Teacher in the Basic Education Department by producing the Legal Heir Certificate and was granted the same in 1998.

After 20 years of his service, his step-sister, Snehlata, filed a complaint with the National Human Rights Commission, New Delhi, alleging that petitioner's appointment was based on fraud. An inquiry was conducted and petitioner was terminated. The termination was challenged and set aside with liberty to conduct fresh inquiry.

Thereafter, a detailed inquiry was conducted and eventually the services of the petitioner were terminated. This termination was again challenged before the High Court.

The Court observed that the Inquiry Officer had recorded a specific finding that the petitioner was not cooperating with the inquiry proceedings, and that the father of the petitioner was a Lekhpal at the time of death of his second wife and had retired in 2015 as a Revenue Officer. It held that the appointment of the petitioner as son of the second

wife was based on a false Legal Heir Certificate and without disclosing the factum of the father's government job.

Observing that inquiry under Rule 5(1) of the Dying in Harness Rules 1974 is essential to verify the authenticity of the petitioner's appointment on compassionate grounds, the Court held that

“The petitioner's persistent non-cooperation and failure to appear despite multiple notices suggest an attempt to evade the inquiry process, thereby undermining the principles of transparency and accountability. Such conduct not only violates service regulations but also erodes public confidence in the integrity of recruitment procedures. It is imperative that the findings of the inquiry be given due weight and, if substantiated, appropriate disciplinary or legal action be taken to uphold justice and deter future irregularities.”

The Court further observed that the succession certificate made upon the death of the second wife only mentioned the names of the children from the first wife. It held that the father had deliberately submitted false certificate and affidavit to secure compassionate appointment for the petitioner. It also observed that no no-objection certificate from the daughters of the second wife was produced before the Court regarding compassionate appointment of the petitioner.

Observing that the petitioner had approached the Court with unclean hands by deliberately suppressing material facts and producing fraudulent documents, the Court held

“The present case is a glaring example of blatant fraud committed by the petitioner in its most aggravated form. The petitioner has gone to reprehensible lengths to mislead this Court at every stage and has unscrupulously attempted to hoodwink officers of various departments. Such conduct strikes at the very root of justice and cannot be countenanced. This Court, therefore, finds it imperative to deal with the matter sternly and in the strictest terms of law.”

Relying on various judgments of the Apex Court, Justice Chauhan held that equity cannot be considered where benefit is sought to be obtained based of forged documents. It further held that mere stay on criminal proceedings will not bar the conclusion of disciplinary proceedings.

Referring to U.P. Government Servant (Discipline and Appeal) Rules, 1999, the Court held that

“Even if the Rules of 1999 do not expressly enumerate “cancellation of appointment” as a separate head of penalty, the power to remove, dismiss or terminate an employee on account of proved misconduct is sufficiently comprehensive to include annulment of the initial appointment itself, wherever the very entry into service is tainted. The doctrine of implied power further mandates that when an authority is conferred with the power to enforce discipline, all incidental and ancillary powers necessary to effectuate such discipline are deemed to be included, unless expressly excluded.”

The Court held that termination as punishment was valid under the U.P. Government Servant (Discipline and Appeal) Rules, 1999.

Lastly, the Court held that the petitioner could not rely on the interim order which had allowed him to work as the final order decides the outcome of such proceedings.

“It is a well-settled principle of law that fraud vitiates all solemn acts. A person who has secured public employment by practicing fraud or by deliberate misrepresentation cannot claim any equity in his favour. Such an appointment is void ab initio, having been obtained through illegitimate means, and therefore, the incumbent is not entitled to draw salary or derive any consequential benefits from such appointment.”

Accordingly, the Court held that petitioner had abused the process of law and his termination called for no interference from the Court as his appointment was void ab initio.

Case Title: Krishna Kant v. State of U.P. And 2 Others [WRIT – A No. - 10029 of 2025]

hornbilltv

Haryana Cheif Minister Saini says Govt will provide full support to Commission for protection, promotion of human rights

https://www.hornbilltv.com/amp/national_news/govt-will-provide-full-support-to-commission-for-protection-promotion-of-human/96039/163/articleshow

Al Ngullie

Chandigarh (Haryana) [India], October 31 (HBTV): Haryana Chief Minister Nayab Singh Saini met Justice Lalit Batra, Chairman of the Haryana Human Rights Commission, who presented him with a copy of the Commission's Annual Report for 2024-25.

Commission members Kuldeep Jain and Deep Bhatia were also present during the meeting. The delegation presented a bouquet and a shawl to the Chief Minister as a gesture of courtesy.

During the meeting, the Chief Minister appreciated the Commission's efforts toward ensuring speedy justice. He also held an extensive discussion on its functioning, challenges, and requirements. Saini assured that the state government would provide full support to the Commission for the protection and promotion of human rights, ensuring that Haryana continues to be a leading state in this field.

The Chief Minister inquired about the Commission's visits to other districts, to which the members informed him that efforts are being made to inspect one jail every month and visit social organisations working for children and senior citizens.

Saini also sought details about significant decisions taken by the Commission. A detailed discussion was held on its achievements and activities since its reconstitution in November 2024.

Justice Lalit Batra informed that as of November 2024, 2,991 cases were pending, and by October 15, 2025, the Commission received 2,551 new cases — a total of 5,542 cases, of which 4,638 were disposed of.

He added that the Commission delivered judgments in 32 cases in November 2024, 148 in December 2024, 551 in January, 360 in February, 691 in March, 478 in April, 826 in May, 569 in July, 433 in August, 460 in September, and 90 cases till October 15, 2025.

As a result, only 904 cases remain pending, which are currently under hearing. The members also shared that key reforms implemented on the Commission's recommendations were discussed during the 32nd Foundation Day celebrations of the National Human Rights Commission at Vigyan Bhawan in New Delhi.

Earlier, on October 12, Haryana Governor Professor Asim Kumar Ghosh had released the Annual Report of the Commission.

Registrar Ravi Kumar Sondhi and Protocol, Information, and Public Relations Officer Dr Puneet Arora were also present on the occasion.

(ANI)

ETV Bharat

हजारीबाग में दिव्यांग जनों के लिए सेमिनार, दिव्यांगता अधिकारों के लिए जागरुकता और वकालत!

https://www.etvbharat.com/amp/hi/state/a-seminar-to-create-awareness-about-rights-of-disabled-in-hazaribag-jharkhand-news-jhs25103104607

हजारीबाग में दिव्यांग जनों के लिए सेमिनार का आयोजन किया गया.

By ETV Bharat Jharkhand Team

Published : October 31, 2025 at 5:59 PM IST

2 Min Read

हजारीबाग: दिव्यांगता एक अभिशाप नहीं बल्कि इसे अपनी शक्ति बनाएं. हजारीबाग में दिव्यांग जनों को उनके अधिकार के प्रति जागरूक करने और वकालत को लेकर एक दिवसीय सेमिनार का आयोजन किया गया. इस कार्यक्रम का आयोजन राष्ट्रीय मानवाधिकार आयोग नई दिल्ली और मुस्कान फाऊंडेशन के सम्मिलित प्रयास से किया गया.

इस सेमिनार का मुख्य उद्देश्य दिव्यांग जनों को उनके अधिकार के प्रति जागरूक करना शामिल रहा. सेमिनार का विषय- बाधाओं को तोड़ना: दिव्यांगता अधिकारों के लिए जागरुकता और वकालत था. इस सेमिनार में सेवानिवृत्त न्यायमूर्ति डॉ. बिद्युत रंजन सरंगी, सदस्य, राष्ट्रीय मानवाधिकार आयोग (NHRC), नई दिल्ली से हजारीबाग पहुंचे.

हजारीबाग में दिव्यांग जनों के लिए सेमिनार का आयोजन (ETV Bharat)

उन्होंने कहा दिव्यांग व्यक्ति समाज का अभिन्न अंग हैं. यह सुनिश्चित करना चाहिए कि इन्हें शिक्षा, रोजगार और गरिमामय जीवन के समान अवसर प्राप्त हों. यह न केवल संवैधानिक दायित्व है बल्कि मानवीय दृष्टिकोण का भी प्रश्न है. मुस्कान फाऊंडेशन की ओर से रविशंकर कुमार ने कहा कि दिव्यांग जनों को उनके अधिकार के बारे में जानकारी होना बेहद जरूरी है.

सेमिनार में समावेशी शिक्षा, रोजगार के अवसर, और सरकारी योजनाओं पर चर्चा की की गई. साथ ही दिव्यांग जनों को कानून में क्या विशेष प्रावधान दिए गए हैं उसे पर चर्चा भी की गयी. दिव्यांग दीपक कुमार शर्मा ने कहा कि ऐसा सेमिनार दिव्यांगों के लिए मील का पत्थर साबित होता है.

उन्होंने कहा कि जब तक हम अपने अधिकारों के बारे में नहीं जानेंगे तब तक मुख्य धारा में भी शामिल नहीं हो पाएंगे. दिव्यांग जनों को यह जानना बेहद जरूरी है सरकार ने क्या प्रावधान उनके लिए बनाए हैं.

Hari Bhoomi

बदले जाएंगे नगर, वार्ड, मोहल्लों के नाम: राष्ट्रीय मानवाधिकार आयोग ने सरकार से मांगी जानकारी

https://www.haribhoomi.com/state-local/chhattisgarh/names-cities-wards-localities-changed-nhrc-state-government-652982

By - उमा घृतलहरे |31 Oct 2025 10:13 AM

राष्ट्रीय मानवाधिकार आयोग नई दिल्ली ने राज्य सरकार से छत्तीसगढ़ के उन नगरों, वार्ड, मोहल्ले, बस्तियों और सड़कों के नाम मांगे हैं जो जातिसूचक या अपमान जनक हैं।

रायपुर। राष्ट्रीय मानवाधिकार आयोग नई दिल्ली ने राज्य सरकार से छत्तीसगढ़ के उन नगरों, वार्ड, मोहल्ले, बस्तियों और सड़कों के नाम मांगे हैं जो जातिसूचक या अपमान जनक हैं। नगरीय प्रशासन एवं विकास विभाग ने राज्य के सभी क्षेत्रीय संयुक्त संचालकों से यह जानकारी जुटाने के लिए कहा है। छत्तीसगढ़ में गांवों के नाम अक्सर स्थानीय इतिहास, प्रकृति, या सामाजिक संरचनाओं से प्रेरित होते हैं।

हालांकि, कुछ नाम जाति-आधारित (जैसे अनुसूचित जातियों के नाम) या अपमानजनक (जैसे तिरस्कारपूर्ण शब्द) लग सकते हैं, जो ऐतिहासिक रूप से दलित या निचली जातियों के बस्तियों को इंगित करते हैं। ये नाम सामाजिक भेदभाव को दर्शाते हैं और हाल के वर्षों में नाम बदलने की मांग बढ़ी है।

पूर्ण आधिकारिक सूची अभी सार्वजनिक नहीं

राष्ट्रीय मानवाधिकार आयोग ने अगस्त 2025 में सभी राज्यों को जाति-सूचक या अपमानजनक नामों वाली जगहों की सूची तैयार करने और नाम बदलने की कार्यवाही की रिपोर्ट मांगी है। यह 2024 के सुप्रीम कोर्ट के आदेश पर आधारित है, जिसमें 'चमार', 'कंजर', 'चूहरा' और 'भंगी' जैसे शब्दों को आधिकारिक रिकॉर्ड से हटाने का निर्देश दिया गया। छत्तीसगढ़ में भी ऐसे कई गांव हैं, लेकिन पूर्ण आधिकारिक सूची अभी सार्वजनिक नहीं है।

जाति सूचक अपमानजनक नाम

जाति सूचक या अपमानजनक नाम के संबंध में हालांकि अभी नगरीय प्रशासन एवं विकास विभाग ने जानकारी जुटने का आदेश दिया है लेकिन इस संबंध में कुछ उदाहरण मौजूद है। इनमें चमार बस्ती रायपुर, दुर्ग, बिलासपुर (कई जगहों पर)। चमार (अनुसूचित जाति) समुदाय की बस्ती को इंगित करता है। यह नाम छुआछूत और भेदभाव का प्रतीक है। भंगी बस्ती, महासमुंद, जांजगीर-चांपा, भंगी (अनुसूचित जाति, सफाईकर्मी समुदाय) से जुड़ा।

महाराष्ट्र से सटा होने के कारण यह नाम प्रचलित

चूहरा टोला बस्तर, कांकेर चूहरा (दलित उप-जाति) का संकेत। यह नाम उत्तर भारत से प्रभावित है और सामाजिक अपमान को दर्शाता है। महार वाड़ा, राजनांदगांव, कोरबा, महार (अनुसूचित जाति) समुदाय की बस्ती। महाराष्ट्र से सटा होने के कारण यह नाम प्रचलित, लेकिन अपमानजनक माना जाता है। डोमपाड़ा, सरगुजा, जशपुर डोम (अनुसूचित जाति, अंत्येष्टि से जुड़ी) का संकेत। आदिवासी-दलित मिश्रित क्षेत्रों में पाया जाता है।

नाम बदलने की पहल

राष्ट्रीय मानवाधिकार आयोग के निर्देश के बाद, छत्तीसगढ़ सरकार ने 2025 में पंचायती राज विभाग को सूची तैयार करने का आदेश दिया। कुछ जगहों पर नाम बदल चुके हैं, जैसे महाराष्ट्र में 'भंगी पाड़ा' को 'वाल्मीकि नगर' बनाया गया। छत्तीसगढ़ में भी 'चमार बस्ती' को 'रविदास नगर जैसे नाम सुझाए जा रहे हैं।

आयोग की पहल इसलिएइस पूरे मामले में आयोग ने इसलिए पहल की है क्योंकि 10 जुलाई 2025 को एक शिकायत के माध्यम से आयोग के समक्ष आया। शिकायतकर्ता ने तर्क दिया कि देश के विभिन्न राज्यों में अनुसूचित जाति/जनजाति से जुड़े जाति-सूचक या अपमानजनक नामों (जैसे 'चमार बस्ती', 'भंगी टोला', 'चूहरा वाड़ा' आदि) का उपयोग समानता और मानव गरिमा के विरुद्ध है। आयोग ने इसकी सुनवाई 28 जुलाई 2025 को की थी।

Amar Ujala

Sagar News: मुस्लिम बहुल क्षेत्र से मकान बेचकर पलायन कर रहे हिन्दू, प्रशासन ने खरीदी-बिक्री पर बढ़ाई निगरानी

https://www.amarujala.com/madhya-pradesh/sagar/hindus-are-selling-their-homes-and-migrating-from-muslim-majority-areas-sagar-news-c-1-1-noi1338-3575059-2025-10-31

न्यूज डेस्क, अमर उजाला, सागर Published by: सागर ब्यूरो Updated Fri, 31 Oct 2025 08:18 PM IST

सार

सागर

मध्यप्रदेश के सागर में हिन्दुओं के पलायन को रोकने के लिए प्रशासन ने शनिचरी और शुक्रवारी क्षेत्रों में मुस्लिमों द्वारा हिन्दुओं के मकान खरीदने पर रोक लगा दी है। अब रजिस्ट्री से पहले एसडीएम जांच करेंगे। शिकायत के बाद मानवाधिकार आयोग की रिपोर्ट पर यह कार्रवाई की गई है।

विस्तार

मध्यप्रदेश के सागर शहर में मिश्रित आबादी वाले कई ऐसे क्षेत्रों से अपने-अपने मकान बेचकर जा रहे हिन्दुओं का पलायन रोकने प्रशासन ने ऐसे हिंदुओं के मकान मुस्लिमों द्वारा खरीदने पर रोक लगा दी है। यह रोक शनिचरी और शुक्रवारी आवासीय क्षेत्रों में लगाई गई है। प्रशासन ने निर्देश दिए हैं कि अगले आदेश तक न तो इनमें किसी मकान की रजिस्ट्री की जाए और न ही किसी संपत्ति का पंजीयन। पहले एसडीएम स्तर के अधिकारी जांच करेंगे, उसके बाद मकानों की रजिस्ट्री और पंजीयन के बारे में निर्णय लिया जाएगा।

दरअसल, पूर्व में मिश्रित आबादी वाले ये दोनों शहरी वार्ड क्षेत्र अब मुस्लिम बहुल हो चुके हैं। पता लगा है कि दोनों क्षेत्रों में पिछले पांच साल में करीब दो दर्जन हिंदू परिवार अपने-अपने मकान मुस्लिमों को बेचकर पलायन कर गए। वहीं 63 से अधिक परिवार दूसरी जगह चले गए हैं।

हिंदू संगठनों ने लगाया आरोप

हिंदूवादी संगठनों का आरोप है कि इन क्षेत्रों में दबंग मुस्लिम हिंदुओं को इसलिए परेशान करते हैं, जिससे वे उन्हें औने-पौने दामों पर मकान बेचकर चले जाएं। राष्ट्रीय मानवाधिकार आयोग ने भी मामले का संज्ञान लेकर जिला प्रशासन से समुचित कार्रवाई को कहा था।जानकारी के अनुसार 2020-21 से 2024-25 तक शुक्रवारी-शनिचरी वार्ड में करीब दो दर्जन हिंदू परिवारों ने अपने मकान मुस्लिमों को बेचा है। कलेक्टर संदीप जीआर ने जिला पंजीयक को पत्र जारी कर सागर के शनिचरी-शुक्रवारी क्षेत्र के हिंदू समाज के मानवाधिकारों के उल्लंघन एवं जबरन पलायन का जिक्र करते हुए संपत्ति के क्रय-विक्रय पर रोक लगाने के आदेश जारी किए हैं। कलेक्टर ने कहा है कि इस संबंध में राष्ट्रीय मानव अधिकार आयोग से मिली शिकायत के बाद शनिचरी-शुक्रवारी वार्ड में स्थायी रूप से निवासरत वार्डवासियों के मकानों के क्रय-विक्रय के संबंध में पंजीयन कार्यालय में स्लॉट बुकिंग के पूर्व एसडीएम को जानकारी दी जाए। ताकि उक्त विनिमय के संबंध में एसडीएम द्वारा क्रेता-विक्रेता से व्यक्तिगत संपर्क कर उसकी सहमति का पता चलाया जा सके। इसके बाद ही संपत्ति का पंजीयन होगा।

आयोग में की गई शिकायत के बाद जागा प्रशासन

राष्ट्रीय मानव अधिकार आयोग में की गई शिकायत में आरोप लगाया है कि पिछले कुछ वर्षों में, यहां के 41 हिंदू-स्वामित्व वाले घरों को केवल मुसलमानों ने बेचा और खरीदा है और 63 हिंदू परिवारों (लगभग 288 लोग) को बाहर जाना पड़ा। शिकायत में यह भी आरोप लगाया गया है कि धार्मिक भावनाओं को आहत करने के लिए हिंदू घरों के बाहर मांस फेंका जाना, महिलाओं का उत्पीड़न और नकली प्रेम संबंधों के माध्यम से संपत्ति की जबरन बिक्री जैसी घटनाएं हुई हैं। इन कार्यों ने भय पैदा किया है और समानता, रहने और घूमने की स्वतंत्रता और धार्मिक स्वतंत्रता जैसे बुनियादी अधिकारों का उल्लंघन किया है। शिकायतकर्ता ने मामले में आयोग के हस्तक्षेप की मांग की गई। शिकायत के बाद आयोग के सदस्य प्रियंक कानूनगो ने दोनों वार्डों का दौरा भी किया जिसके बाद यह कार्रवाई हुई।

हिंदू संगठन कर रहे संपर्क

दरअसल शहर के बीचों-बीच स्थित शुक्रवारी-शनिचरी दो वार्ड हैं, जिनमें सात हजार से अधिक मतदाता हैं। यहां पर हिंदू-मुस्लिम परिवारों की बराबर आबादी है। पुलिस और प्रशासन द्वारा सुरक्षा की दृष्टी से इन दोनों वार्डों को अतिसंवेदनशील क्षेत्र में शामिल किया गया है। हिंदू परिवारों के पलायन की जानकारी के बाद हिंदू वादी संगठनों ने सक्रीयता बढ़ा दी है। हिंदू संगठन घर-घर संपर्क कर यहां निवासरत हिंदू परिवारों से बातचीत कर उन्हें दूसरे समुदाय से होने वाले किसी भी दबाव, परेशानी या अन्य समस्याओं को पूछकर पलायन न करने की अपील कर रहे हैं।

इस मामले में बाल संरक्षण आयोग के पूर्व सदस्य ओंकार सिंह ने कहा कि यहां पर हिंदू परिवारों को मुस्लिमों द्वारा तरह-तरह से परेशान किया जाता है। जिसके चलते हिंदू परिवार वहां रहना पसंद नहीं कर रहे। प्रशासन की अनदेखी के चलते वहां फिर से खुले में मांस की दुकानें लगने लगी हैं। लाउड स्पीकर लग गए हैं। यही कारण है कि हिंदू परिवार अपनी सम्पत्तियां बेचकर पलायन कर रहे हैं।